



2026:AHC:42647

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2871 of 2026

Km Arima

.....Petitioner(s)

Versus

State Of Up And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Devidayal Tiwari, Jai Raj
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Jai Ra, learned counsel for the petitioner and Sri B.K. Srivastava, learned Standing Counsel, who appears for State-respondents.
2. The case of the writ petitioner is that he was appointed as Panchayat Shayak-cum-Data Entry Operator on 21.10.2021 at Village Panchayat Kamhariya, Block Nagwan, District Sonbhadra. Since the writ petitioner was not paid honorarium so the writ petitioner preferred Writ-A No. 13242 of 2024 (Km. Arima v. State of U.P. and others) which is pending before this Court. However, as per the writ petitioner, the said writ petition has become infructuous, particularly, when the writ petitioner has been paid honorarium. However, now the relief claimed is with regard to the payment of honorarium for the period from September, 2024 to February, 2025 till date.
3. Prayer in the present petition is for a direction to the respondents to consider the claim.
4. Learned Standing Counsel submits that the claim of the writ petitioner needs adjudication at the first instance by the third respondent, Assistant Development Officer, (Panchayat), Sonbhadra.
5. To such a submission, learned counsel for the petitioner has no objection and he gracefully accepts the same.
6. Considering the submissions of the rival parties as well as stand taken by them, the writ petition is being **disposed off** granting liberty to the writ petitioner to prefer a comprehensive representation along with the self-attested copy of the writ petition before the third respondent, who shall on

the receipt of the same within a period of two weeks, proceed to decide the claim of the petitioner strictly in accordance with law within a period of two months from the date of presentation of the certified copy of the order. In case the third respondent is of the opinion that the matter is to be decided by some other authorities then the papers shall be transmitted to the same.

7. Needless to point out that the writ petition has been decided without seeking any response from the respondents. Thus, passing of this order may not be construed to an expression that this Court has gone into the merits of the case.

8. With the aforesaid observation, the writ petition is **disposed off**.

February 25, 2026

Ashu

(Vikas Budhwar,J.)